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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH /  
AT HYDERABAD

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R.A.No. 54/99 in  
O.A.No.474/93.

Dt. Of Decision 26-08-99.

¶ Venkat Rao

.. Applicant.

Vs

1. The General Manager,  
SE Railway, Calcutta.
2. The Divisional Railway Manager,  
SE Railway, Dondaparthy,  
Visakhapatnam.
3. The Divisional Personnel Officer,  
SE Railway, Dondaparthy,  
Visakhapatnam.

.. Respondents.

Counsel for the respondents

: Mr. V.Bhimanna, Addl.CGSC.

CORAM:-

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

THE HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (JUDL.)

ORDER

ORAL ORDER (PER HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.))

Heard Mr.M.Keshava Rao, learned counsel for the applicant and  
Mr.V.Bhimanna, learned counsel for the respondents.

has got the no objection certificate to register himself in the Employment Exchange by the  
order dated 7-7-83 Page-9 to the RA and hence he got the proper approval from the

3. Hence the dismissal of the OA is not in order as he fulfilled the conditions  
required for applying for the post in the Visakhapatnam Steel Plant.

4. We have perused the letter dated 7-7-83 whereby permission was given to  
register his name in the Employment Exchange. Nowhere the permission has been given

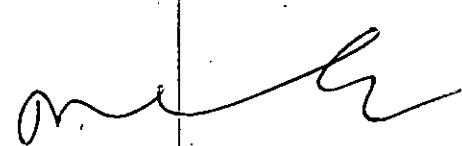
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for applying for the post in Visakhapatnam Steel Plant. Even presuming that he was called for interview on the basis of the registration in the Employment Exchange the applicant could have easily atleast informed the respondents that they have given him permission to register the Employment Exchange and because of that permission he got his interview for the post in Visakhapatnam Steel Plant and hence he will attend that interview. He could <sup>have</sup> also stated that in view of the no objection given in registering his name in the Employment Exchange no further permission <sup>was</sup> required to attend the interview in Visakhapatnam Steel Plant which was issued on the basis of the registration in the Employment Exchange. ~~Not~~ <sup>no</sup> such letter has been produced before us. The applicant had acted without any permission from the respondents to attend the interview at Visakhapatnam Steel Plant. Hence, it has to be held that he was selected on his own without permission and in that view the applicant is not entitled for any benefits.

5. The applicant relies on the judgement of this Tribunal in OA 888/90 disposed of on 19-02-92 to state that his case is similar to the applicant in that OA. A reading of the facts of that case reveals that not only registered their names in the Regional Employment Exchange, Visakhapatnam, in the year 1982, but also they applied job in the Visakhapatnam Steel Plant. That would mean either their applications have been forwarded through the Railways or they got no objection before applying the job. Hence we do not consider the facts in both the cases. Hence we find no error apparent on the face of the record. Hence, the RA is dismissed. No costs.

  
(B.S. JAI PARAMESHWAR)

  
(R. RANGARAJAN)

Dated : The 26<sup>th</sup> August, 1999.  
(Dictated in the Open Court)

SPR